

(4) A copy of the Review (Hindi and English versions) by the Government on the working of the Delhi Transport Corporation, Delhi, for the year 1980-81.

(5) A statement (Hindi and English versions) showing reasons for delay in laying the Annual Report of the Delhi Transport Corporation, Delhi, for the year 1979-80. [Placed in Library. See No. LT-3043/81.]

**ANNUAL REPORT, ETC. AND STATEMENT
re. REVIEW BY GOVERNMENT ON NA-
TIONAL RESEARCH DEVELOPMENT COR-
PORATION OF INDIA FOR 1980-81**

**THE MINISTER OF STATE IN
THE MINISTRY OF HOME AFFAIRS
AND DEPARTMENT OF PARLIA-
MENTARY AFFAIRS (SHRI P. VEN-
KATASUBBAIAH):** I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(1) Statement regarding Review by the Government on the working of the National Research Development Corporation of India, New Delhi, for the year 1980-81.

(2) Annual Report of the National Research Development Corporation of India, New Delhi, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-3044/81.]

**NOTIFICATIONS UNDER ALL-INDIA SER-
VICES ACT**

SHRI P. VENKATASUBBAIAH: I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-

section (2) of section 3 of the All-India Services Act, 1951:—

(1) The Indian Police Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 1981, published in Notification No. G.S.R. 621(E) in Gazette of India dated the 30th November, 1981.

(2) The Indian Police Service (Pay) Sixth Amendment Rules, 1981, published in Notification No. G.S.R. 622(E) in Gazette of India dated the 30th November, 1981. [Placed in Library. See No. LT-3045/81.]

**AMENDMENT TO NOTIFICATION UNDER
CENTRAL EXCISE RULES**

**THE DEPUTY MINISTER IN THE
MINISTRY OF FINANCE (SHRI
MAGANBHAI BAROT):** I beg to lay on the Table a copy of Notification No. G.S.R. 627(E) (Hindi and English versions) published in Gazette of India dated the 3rd December, 1981 together with an explanatory memorandum making certain amendment to Notification No. 46/71-CE dated the 24th April, 1971 so as to make exemption available to board manufactured out of duty paid paper/board, issued under the Central Excise Rules, 1944. [Placed in Library. See No. LT-3046/81.]

12.05 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:—

“In accordance with the provisions of Rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha I am directed to enclose a copy of the Indian Iron and Steel Company (Acquisition of Shares) Amendment Bill, 1981,